

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THURSDAY, THE NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**IA.No.2 OF 2025
IN/AND
WRIT APPEAL NO: 339 OF 2025**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated. 27.12.2023 in WP.No.36859 of 2013 on the file of the High Court.

Between:

1. Telangana State Road Transport Corporation, Represented by its Managing Director, Bus Bhavan, RTC X Roads, Hyderabad. 2.The Regional Manager, Medak Region, TSRTC, Sanga Reddy, Medak District
2. The Regional Manager, Medak Region, TSRTC, Sanga Reddy, Medak District.
3. The Depot Manager, Telangana State Road Transport Corporation (TSRTC), Bus Depot, Siddipet, Medak.

...APPELLANTS/RESPONDENTS

AND

A.Srinivas, S/o.A.Agaiah, aged. 54 yrs, Occ. Shramik, R/o H.No.12-1-123, Bharath Nagar, Siddipet, Medak District.

...RESPONDENT/PETITIONER

I.A. NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with the filing of the certified copy of the order passed by the learned single judge in WP No.36859 of 2013, dated 27.12.2023.

I.A. NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the orders passed in WP.No.36859 of 2013 dated 27.12.2023, pending disposal of the appeal.

**Counsel for the Appellants: SRI G.VIDYA SAGAR, SENIOR COUNSEL FOR
SRI U.SHANTHI BHUSHAN RAO**

Counsel for the Respondent: SRI V.NARASIMHA GOUD

The Court made the following: COMMON JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.2 of 2025

in/and

WRIT APPEAL No.339 of 2025

DATED: 09.04.2026

Between:

Telangana State Road Transport Corporation,
Represented by its Managing Director, Bus Bhavan,
RTC X Roads, Hyderabad & 2 others

... Appellants

AND

A.Srinivas S/o. A.Agaiah

... Respondent

JUDGMENT:

Mr. G.Vidya Sagar, learned Senior Counsel representing Mr. U. Shanti Bhushan Rao, learned counsel appearing for the appellants.

Mr. V.Narasimha Goud, learned counsel appearing for the respondent.

2. Heard learned Senior Counsel for the appellants on the delay condonation application made through I.A.No.2 of 2025 in W.A.No.339 of 2025.

3. An objection thereto has also been filed by the respondent/writ petitioner.

4. The instant appeal is directed against the impugned order dated 27.12.2023 passed by the learned writ Court in W.P.No.36859 of 2013 directing regularisation of the respondent's service on par with similarly situated persons with effect from 01.07.2009 with all consequential benefits after setting aside the order dated 10.04.2013 whereby the appellants refused to regularise the respondent's services. Though the impugned order is dated 27.12.2023, the appeal has only been filed on 15.03.2025 after a delay of 412 days. The only explanation in the affidavit of the delay condonation application is at para 17. which is quoted hereunder:

"17. It is submitted that this Hon'ble Court has passed order on 27.12.2023 in W.P.No.36859 of 2013. After receipt of the copy of the order, opinion of the Standing Counsel was taken with regard to implements of the order. After taking opinion of the Standing Counsel, a decision was taken to prefer an appeal. Accordingly, the records pertaining to the case was sent to the then Standing Counsel for drafting the writ appeal. However, the case file misplaced and was later found to be mixed up with other case bundles. After the case file was traced and the writ appeal was being drafted. In the meanwhile new Standing Counsel was appointed to the Corporation. All the case files including the case files of the present case files were transferred from old Standing Counsel Sri A. Srinivas Reddy to the office of the new Standing Counsel Sri A. Shanthi Bhushan. Thereafter, the new standing counsel had taken steps for the drafting and filing of the new writ appeal. Due to the above reasons, delay occurred in filing the present Writ Appeal and thus, there is delay of 412 days in filing the present appeal. The delay is neither willful nor wanton, but for the reasons, as stated above. The appellants have fair chances of succeeding in the appeal. Unless, the Hon'ble Court condones the delay of 412 days in preferring this appeal, the appellants would be put to irreparable loss and injury. I crave leave of this Hon'ble Court, to read the accompanying Memorandum of Grounds, as part and parcel of the present affidavit."

5. Apart from the usual grounds of obtaining opinion from the learned Standing Counsel, drafting of the writ appeal and the plea of the file being misplaced in the process, there is no other sufficient ground made out. The

appellant has also taken a plea of the change in the Standing Counsel. Respondent/writ petitioner has taken strong objection to the prayer for condonation of delay.

6. Upon hearing learned counsel for the parties and upon perusal of the interlocutory application specially statements made at para 17 quoted above, we find that there is no worthwhile explanation to explain a huge and inordinate delay of 412 days in preferring the instant appeal. As such we are not inclined to condone the delay.

7. Therefore, I.A.No.2 of 2025 is rejected. Consequently, the Writ Appeal is also dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- N.SRIHARI
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI U.SHANTHI BHUSHAN RAO, Advocate [OPUC]
2. One CC to SRI V.NARASIMHA GOUD, Advocate [OPUC]
3. Two CD Copies

PSK.

TKS 

HIGH COURT

DATED: 09/04/2026

COMMON JUDGMENT

IA.No.2 OF 2025

IN/AND

WA.No.339 of 2025



**REJECTING THE IA AND DISMISSING
THE WRIT APPEAL WITHOUT COSTS**

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